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GOVERNMENT OF KERALA

Law (Legislation-C) Department

NOTIFICATION

No. 3513|Leg. C1|88|Law. *Dated, Trivandrum, 31st May, 1988|*
10th Jyaistha, 1910.

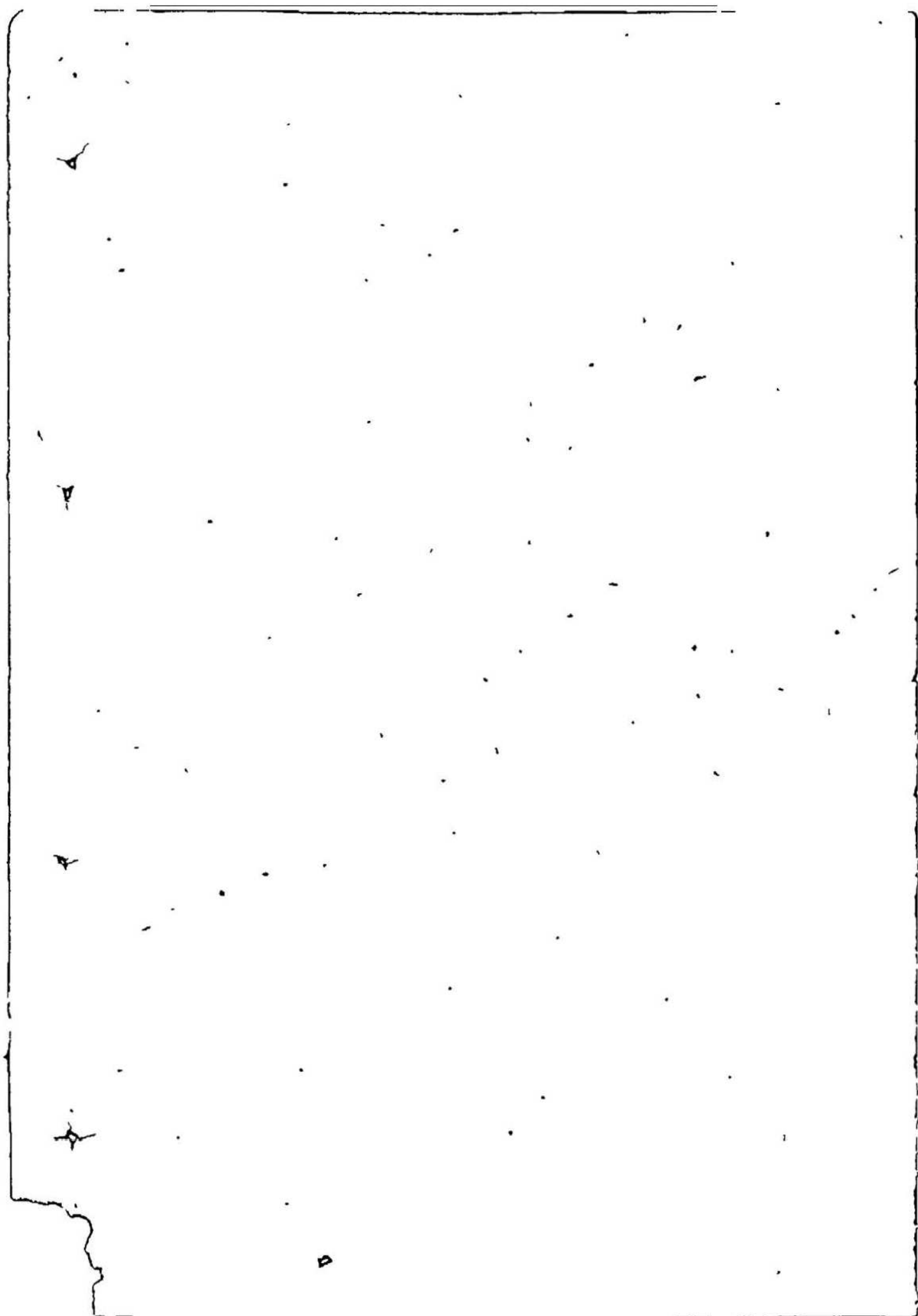
In pursuance of clause (3) of article 348 of the Constitution of India, the Governor is pleased to authorise the publication in the Gazette of the following translation in the English language of the Gandhiji University (Dissolution of the Senate and the Syndicate) Act, 1988 (13 of 1988).

By order of the Governor,

P. GOPINATHA PILLAI,
Special Secretary (Law).

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TRIVANDRUM, 1988

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(English Translation)

ACT 13 OF 1988

**THE GANDHIJI UNIVERSITY (DISSOLUTION OF THE
SENATE AND THE SYNDICATE) ACT, 1988**

(Received the assent of the Governor on the 22nd day of April, 1988 and published as Act 13 of 1988 in the Kerala Gazette Extraordinary No. 357 dated the 22nd April, 1988).

An Act to provide for the dissolution of the Senate and the Syndicate of the Gandhiji University.

Preamble.—WHEREAS it is considered necessary in the interest of the Gandhiji University and in the public interest to dissolve the Senate and the Syndicate of the Gandhiji University and to entrust the powers and functions of the Senate and the Syndicate temporarily to the Vice-Chancellor of the Gandhiji University;

BE it enacted in the Thirty-ninth Year of the Republic of India as follows:—

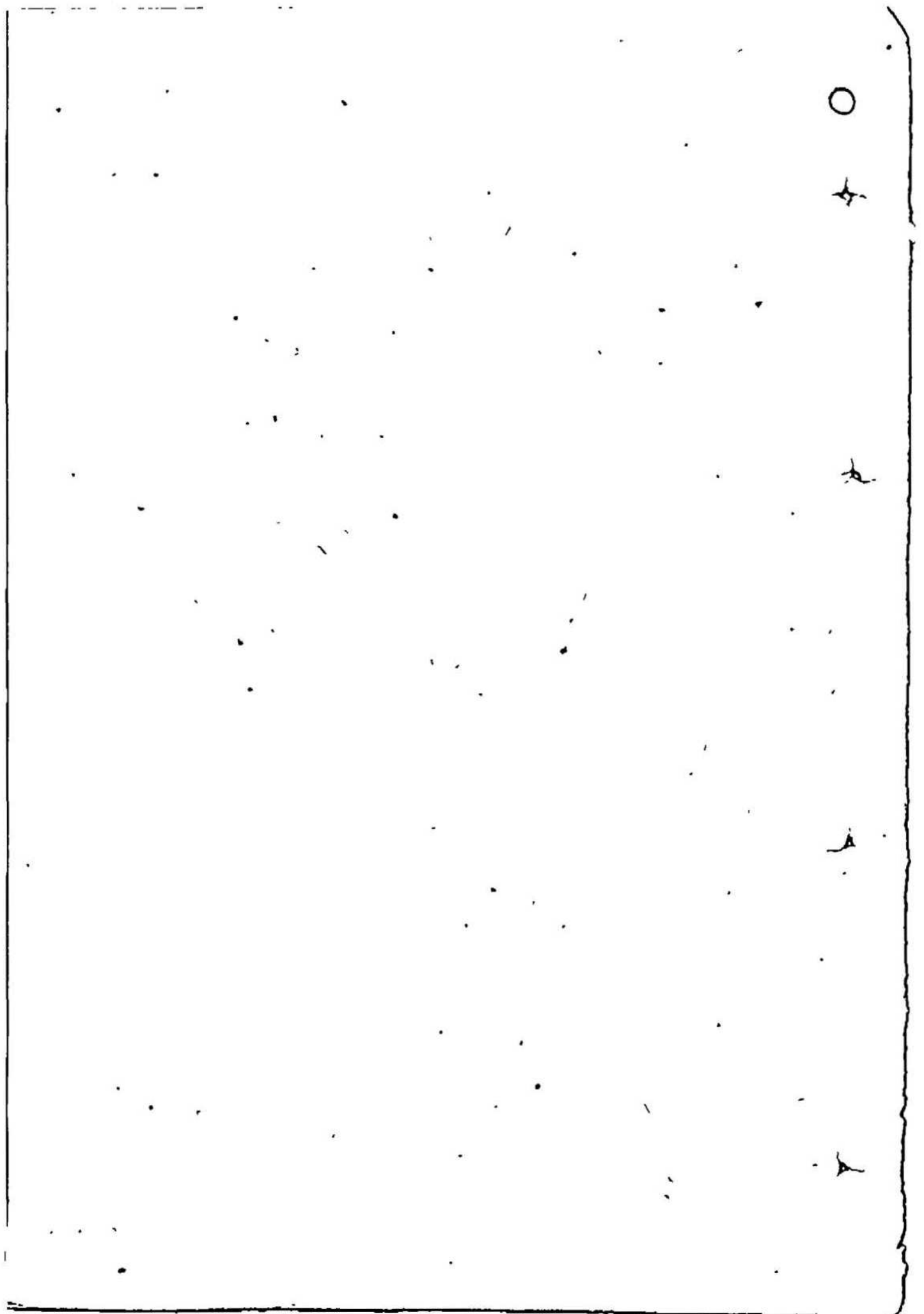
1. *Short title and commencement.*—(1) This Act may be called the Gandhiji University (Dissolution of the Senate and the Syndicate) Act, 1988.

(2) It shall be deemed to have come into force on the 24th day of December, 1987.

2. *Definitions.*—In this Act,—

- (a) "Gandhiji University" means the Gandhiji University constituted under the Gandhiji University Act, 1985 (12 of 1985);
- (b) "Senate" and "Syndicate" means the Senate and the Syndicate of the Gandhiji University;
- (c) "Vice-Chancellor" means the Vice-Chancellor of the Gandhiji University.

3. *Dissolution of the Senate and the Syndicate.*—Notwithstanding anything contained in the Gandhiji University Act, 1985 (12 of 1985), on and from the date of commencement of this Act, the Senate and the Syndicate shall, by virtue of this Act stand dissolved.



4. *Consequences of Dissolution.*—On the dissolution of the Senate and the Syndicate under section 3, all the members of the Senate and the Syndicate shall be deemed to have vacated their offices as such.

5. *Powers and functions of the Senate and the Syndicate to be exercised by the Vice-Chancellor.*—All or any of the powers and the functions of the Senate and the Syndicate except the power of the Senate to review the action of the Syndicate as provided in sub-section (1) of section 19 of the Gandhiji University Act, 1985 (12 of 1985), may, during the interval between the dissolution of the Senate and the Syndicate under section 3 and the reconstitution of the Senate and the Syndicate in pursuance of section 6, be exercised and performed, as far as may be, and to such extent as the Government may determine, by the Vice-Chancellor.

6. *Reconstitution of the Senate and the Syndicate.*—The Senate and the Syndicate shall be reconstituted in accordance with the provisions of the Gandhiji University Act, 1985 (12 of 1985), within one year from the date of commencement of this Act.

7. *Removal of difficulties.*—(1) If any difficulty arises in giving effect to the provisions of this Act, the Government may, as occasion may require, by order, not inconsistent with the provisions of this Act, remove such difficulty.

(2) Every order made under sub-section (1) shall be published in the Gazette and shall, as soon as may be, after it is made, be laid before the State Legislature.

8. *Repeal and saving.*—(1) The Gandhiji University (Dissolution of the Senate and the Syndicate) Ordinance, 1987 (7 of 1987), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.